

In the High Court of Judicature, Bombay.

Now day, the 13 day of July 1860.

SPECIAL APPEAL No. 962 OF 1860

Rama Wulud Mulhari
of the Ahmednagar Dist. } Appellant

(Original Plaintiff)

versus

Ambadas Shammant
of the Ahmednagar Dis-
trict } Respondent

(Original Defendant)

Rs. 31-00-00

The claim in the Original Suit was to

recovery possession of

a certain plot of ground all of which have
been permissively occupied by the Dist but
should now be required to vacate

In Appeal No. 962 of 1860 & the
of the District of Ahmednagar
the Decree of the Muzaffar Ali who

is a Justice of the Peace
had decreed for
the claimant

A Special Appeal was preferred in the High Court on the ground, that

the said

Justice of the Peace was wrong in holding the
claim barred in as much as the Defen-
dant's possession was not adverse but

permissive.

The Court confirms the
doom of the Court below with costs

R Couch

Worcester.

A. M. Anderson

MEMORANDUM OF COSTS incurred in Special Appeal No. 963

of 186 *H* against the decision of the *Assistth Judge* of the District of *Abundougur* and disposed of on the *13 February 1865* by *confirming the same with costs.*

BY THE APPELLANT—

IN THE DISTRICT.

In the <i>Mousiff's Court</i>	5. 12. 4			
In the <i>Assistth Judge's Court</i> 8 ..			
				6. 5. 4

IN THIS COURT.

Stamp for Memorandum of Special Appeal	4			
Stamps for copies of Decree and Judgment	2. 8 ..			
Stamp for Vukalutnama	2			
Stamp of an application to enter the name of the Appellant's heir	0 0 0			
Batta for Process and Postage	1. 3 ..			
Sectioner's Fee	1. 8. 9			
Vukeel's Fee 14 10			
				13. 2. 7
				Rupees..... 18. 7. 11

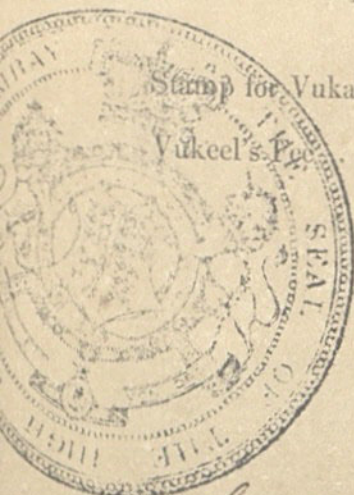
BY THE RESPONDENT—

IN THE DISTRICT.

In the <i>Mousiff's Court</i>	5. 6. 4			
In the <i>Assistth Judge's Court</i>	4. 6. 10			
				9. 13. 2

IN THIS COURT.

Stamp for Vukalutnama	2			
Vukeel's Fee 14 10			
				2. 14. 10
				Rupees..... 12. 12 ..



W. D. S.

R. West
Registrar

The 13th day of *Seator* February 1865.